

चाज यह लगाया है कि जो देश इस प्रकार आपस में लड़ते हैं और फौजी तैयारियां कर रहे हैं, उन को हम सहायता नहीं देंगे ? क्या पाकिस्तान के इस अग्लिमेंटम द्वारा यह प्रभाव पड़ने की आशंका है या नहीं कि अमरीका भारत सरकार पर दबाव डाले ?

श्री ब० रा० भगत : अमरीका की सरकार ने काश्मीर के मामले में हम पर किसी तरह का दबाव नहीं डाला है। जहाँ तक कांग्रेस द्वारा सहायता को कम करने का सवाल है वह फैसला हिन्दुस्तान और पाकिस्तान दोनों पर लागू है। जो कमी हांगी, वह दोनों देशों पर लागू होगी।

Communal propaganda in Press

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*64. **SHRI N. R. LASKAR:**
SHRI CHENGALRAYA
NAIDU:
SHRI NATHU RAM AHIR-
WAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have any proposal under consideration to make communal propaganda in the Press cognizable offence;

(b) if so, when it is likely to be given effect;

(c) whether Government propose to ban newspapers which carry on communal propaganda; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): (a) Government propose to introduce a Bill to amend Schedule II of the Code of Criminal Procedure to make offences under Sections 153A IPC and 505 IPC

(only offences relating to communal matters) cognizable.

(b) The Bill is expected to be introduced in the current session of the Parliament.

(c) and (d). It is proposed to introduce legislation on the lines of the Punjab Special Powers (Press) Act, 1956 to prevent the publication of alarming, incorrect or provocative news or of views likely to promote communal illwill or hatred or to disturb communal harmony.

SHRI N. R. LASKAR: Though late, it is a welcoming feature that the Government is now coming up with some legislation to ban communal propaganda in the press, but no amount of legislation or Governmental activities can curv those things unless popular opinion is created in the country. So, I would like to know whether in this regard Government has taken any steps so far.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): This was also taken into consideration by the Integration Committee that met at Srinagar, and steps have been devised.

SHRI N. R. LASKAR: May I know whether Government has so far taken any action to take the press into confidence and to create public opinion in the country against this communal virus?

SHRI K. K. SHAH: After the Integration Committee's work was over, ourselves and the Home Ministry have been carrying on talks with the press.

SHRI CHENGALRAYA NAIDU: May I know whether it is a fact that some communal papers in our country are getting assistance from foreign embassies, that they are in contact with foreign Embassies and that from time to time foreign Embassies are giving them news to be published in their papers which will be responsible for the flaring up of communal

riots; if so, may I know what act on Government is going to take for stopping this? The Minister said that they will take some action against the papers which publish such news. Are you not going to take action against journalists or correspondents who are responsible for sending such things?

SHRI K. K. SHAH: If the question is whether the Government are aware of any foreign funds being misused for communal propaganda by certain newspapers, I should request my hon. friend to give separate notice.

श्री नाथूराम अहरिवार: मैं मंत्री महोदय से यह जानना चाहता हूँ कि क्या शासन का ध्यान उन समाचारपत्रों की ओर गया है, जिन्होंने साम्प्रदायिक दंगे भड़काने का प्रयत्न किया है, यदि हाँ, तो वे पत्र कौन कौन से हैं और उन के खिलाफ क्या कार्यवाही की गई है।

SHRI K. K. SHAH: It is not our practice to give out the names.

श्री कंवरलाल गुप्त : कोई पत्र कम्यूनल प्रापेगंडा करे, इस को कोई भी व्यक्ति अच्छा नहीं समझता है। लेकिन कई बार ऐसा भी होता है कि सरकार के जो विरोधी पत्र हैं, इस आड़ में उन को दबाया जाता है। क्या सरकार यह विश्वास दिलायेगी कि किसी भी पत्र के खिलाफ इस सम्बन्ध में तब तक कार्यवाही नहीं की जायेगी, जब तक कि कोर्ट यह फैसला न दे कर कि उस ने कम्यूनल प्रापेगंडा किया है।

श्री के० के० शाह : न्यूजप्रिन्ट के बारे में जो भी कार्यवाही की जायेगी, वह इसी आघार पर की जायेगी कि उस से पहले हम केस के बारे में इन्वेस्टीगेशन कर के कोर्ट में जायेंगे।

SHRI THIRUMALA RAO: Is it contemplated in the proposed legislation for penalising the newspapers

writing such articles or will the individual writers and correspondents who are responsible for disseminating such information be taken to task?

SHRI K. K. SHAH: Both.

SHRI S. M. BANERJEE: Is the hon. Minister aware that the Andhra Pradesh Government has banned *Andhra Jyoti* and several other papers including *Patriot* and *Link* as communal papers and whether it had been represented to him by several Members of Parliament and eminent authors that these are not communal papers and, if so, what action has been taken by him?

SHRI K. K. SHAH: It has been reported in the papers and some Members have written to me also. We have addressed a letter to the Andhra Pradesh Government to know what the exact position is; a reply is awaited.

SHRI MANIBHAI J. PATEL: Till such time when the contemplated law comes into force, will the Government cut down the quota of newsprint to such communal papers as, for example, *Organiser*?

SHRI K. K. SHAH: It is true that the recommendation of the National Integration Committee is that on conviction newsprint should not be supplied to it. But that will be after the Act comes into force, not before it.

SHRI NATH PAI: There are many causes for communal violence in this country. One of the main causes is the way in which the Government functions: too late and too little. I shall try to show to the House, what kind of communal poison is poured into the ears of our people and I shall read only two sentences from *Milap Urdu Daily* dated 7th March, 1966. It would make every Indian shudder to listen to this:

"We Muslims number several crores in India, and we can form four Muslim States like the Arab States . . ."

"When the Marxist communists that is, followers of Mao can form their own government in Kerala, why should not we Muslims be allowed to form muslim States in India? That day is not far off, when we shall hoist a flag of Islam and become rulers once again. If this aim of ours is not achieved in our lifetime at least posterity will certainly achieve this."

Can you think of anything worse than this incitement to the people of this country? What does Government do with regard to this? This is the speech of Mr. Ismail Zabee, a prominent leader of Ittehadul Musalmeen. I know there are people from the other side, but may I know what is it that you do except giving lectures from Srinagar's cool atmosphere that communal propaganda must be stopped? Was any action taken against this?

There is one more example. When Robert Kennedy was murdered, the whole world lamented that assassination. But an Urdu paper in Bangalore published the news by saying, "Why should we? It is the right punishment for a man who was anti-Islam." What does this Government do against this kind of violence?

SHRI K. K. SHAH: That is why in the wisdom of all the parties they met at Srinagar and the law is being introduced.

SHRI NATH PAI: What action has been taken against this paper? That is what I asked. Do they at least know about this?

SHRI K. K. SHAH: So far as the action taken is concerned, I do not just now have the facts with me. But the law is being amended for the simple reason that all such things

should be avoided. I have no facts with me just now.

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: Order, order.

SHRI K. K. SHAH: I have answered the question that I have no facts now with me. I can make an enquiry and let you know. That is what I said.

SHRI NATH PAI: It is about your Ministry. Is it my duty to give him information?

SHRI K. K. SHAH: I have answered it, saying that I will make enquiries. At present the facts are not with me.

SHRI NATH PAI: How is it that your Ministry does not know about these things?

SHRI K. K. SHAH: That is the concern of the Home Ministry; that is not my Ministry.

SHRI ANANTRAO PATIL: Making communal propaganda a cognizable offence and banning a newspaper are secondary steps. The first step will be to stop giving advertisements to communal newspapers. May I know from the Government whether the Government propose immediately to stop giving advertisements to these communal newspapers?

SHRI K. K. SHAH: We do not give advertisements to communal newspapers.

श्री सरजू पांडेय : अभी मंत्री महोदय ने बताया कि देश में साम्प्रदायिक छबड़ों का प्रचार करने वालों पर रोक लगाने के लिए कानून लाने वाले हैं। इस सिलसिले में मैं यह जनता चाहता हूँ कि साम्प्रदायिकता शब्द की परिभाषा करने के लिए आप ने कोई खास तौर से विचार किया है या नहीं क्योंकि साम्प्रदायिकता के नाम पर एक जैसे और पंडितप्रद जैसे अखबार आ जायेंगे, वह अखबार जो सिल-

मालिकों के खिलाफ प्रचार करते हैं उन को भी साम्प्रदायिक कह कर आप बन्द करना चाहते हैं ऐसा मेरा ख्याल है क्योंकि जिस ब्यूरोक्रेसी पर आप निर्भर करते हैं उस के द्वारा ऐसा ही होगा।

दूसरी चीज मैं यह जानना चाहूंगा कि जो अखबार आज साम्प्रदायिक प्रचार करते हैं और झूठ से झूठ छापते हैं उन के विरुद्ध फोरम कौन सा कदम उठाने जा रहे हैं ताकि देश के लोगों को मालूम हो सके कि कौन से ऐसे अखबार हैं जो देश में साम्प्रदायिकता का प्रचार करते हैं।

SHRI K. K. SHAH: So far as the definition of communalism is concerned, the Oxford Dictionary is quite specific and it can be referred to. (Interruption).

SEVERAL HON. MEMBERS rose—

MR. SPEAKER: Order, order.

SHRI K. K. SHAH: So far as my department is concerned, we do not give advertisements to communal papers or papers indulging in incitement of communal feelings or emotions, and to yellow papers. So far as the Home Department is concerned, the Home Ministry has been taking action under the present law. For example, there is prosecution just now against *Mother India*.

SHRIMATI ILA PALCHOU DHURI: May I know whether the Government is aware that in border areas there are small local newspapers that are constantly passed over the border with absolutely untrue propaganda about harassment to minorities in India, and has Government any information about this?

SHRI K. K. SHAH: So far as border areas are concerned, all these papers have got to send their copies to us. There is no paper which does not send a copy to us. From that copy note is taken here (Interruption).

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श्री जार्ज फरनबीज : भयस महोदय, अभी चन्द दिनों के पहले यह जो श्रीनगर में सरकार की ओर से तमाशा चला उस के फंशलों का आधा ले कर आन्ध्र प्रदेश की सरकार ने अपनी विधान सभा में एक नये विधेयक को पेश किया है जिस को आन्ध्र प्रदेश न्यूजपेपर कंट्रोल बिल कर के कहा जाता है। अब अखबारों के ऊपर नियंत्रण कानक्रेट लिस्ट पर रहने के नाते मेरा मंत्री महोदय से यह प्रश्न है कि क्या यह विधेयक पेश करने के पहले आन्ध्र प्रदेश की सरकार ने आपसे, यानी केन्द्र से कोई सलाह मशविरा किया था और यह विधेयक पेश होने के पहले हां जो श्रीनगर के फंशलों के आधा ले कर कई अखबारों के ऊपर कार्यवाही की जिस में से एक अखबार जो आन्ध्र ज्योति, आन्ध्र पत्रिका कर के कहा जाता है, वह भी है जिस के सम्पादक इस संसद के एक सदस्य हैं और जहां पट्टिभट और लिह जैसे जो अखबार हैं उन को कम्यूनल अखबार कह कर, साम्प्रदायिक प्रचार करने वाला अखबार कहना यह तो पागलपन का लक्षण है, इस के अलावा और कोई भी चीज इसे नहीं कहा जा सकता। तो आन्ध्र सरकार की ओर से यह जो जुल्म किया जा रहा है इस के ऊपर सरकार का कोई जवाब है या नहीं ?

SHRI K. K. SHAH: So far as the Andhra Bill is concerned it is on the lines of the Punjab Special Powers (Press) Act of 1956. In the meeting of the Chief Ministers held on 19th May, 1968 it was agreed that all States should pass an Act on the lines of the Punjab Special Powers (Press) Act, 1956.

श्री प्रेम चन्द वर्मा: मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या यह दुस्त है कि पिछले दिनों सूचना मंत्रालय के इन्फार्मेशन विंग ने हिन्दुस्तान के विभिन्न भाषाओं के समाचार पत्रों में जो साम्प्रदायिकता को बढ़ाने वाला समाचार और लेख छपे थे उन

के मुताल्लिक एक लेख तैयार कर के आस इंडिया न्यूजपेपर्स एडीटर्स कनेटी की मीटिंग में सर्कुलेट किया था जिस में दर्जनों अखबारों की ऐसी राइटिंग्स का जिक्र किया गया था तो क्या सरकार ने इन अखबारों और उन के प्रतिनिधियों के खिलाफ कोई कार्यवाही की ? यदि की तो उस की तफसील क्या है ? यदि नहीं तो खुद कार्यवाही नहीं की तो क्या इन मामलों को प्रेस कौंसिल के पास भेजा या नहीं

MR. SPEAKER: Order, order. A supplementary question is to be based on the reply given by the Minister. The hon. Member is reading a report. Let us go to the next question.

श्री प्रेम चन्द वर्मा: अध्यक्ष महोदय, प्रश्न मेरा यह है कि यह प्रेस कौंसिल को रेफर किया या नहीं ? 40 अखबारों के नाम हैं, इन को प्रेस कौंसिल को रेफर किया या नहीं ?

MR. SPEAKER: The hon. Member cannot read a note. All supplementary questions are to be based on the answers given by the hon. Minister. He is reading a report prepared in advance. I have called the next question.

Overflying of Pakistan Jets on Indian Territory

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*65. SHRI YAJNA DATT SHARMA:

SHRI RANJEET SINGH:

SHRI SAMAR GUHA:

SHRI M. N. REDDI:

SHRI BAL RAJ MADHOK:

SHRI NARAIN SWARUP

SHARMA:

SHRI ATAL BIHARI VAJ-PAYEE:

SHRI SHARDA NAND:

SHRI RAM SWARUP VID-YARTHI:

SHRI MRITUNJAY PRASAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether Pakistan's F. 86 Sabre Jets are now overflying India from Dacca in the East to Sargodha in the

West using the Indian Air Force airport facilities at Bakhshi-Ka-Talao in Lucknow;

(b) if so, since when these facilities are being given to Pakistan;

(c) whether Pakistan have also asked for permission for freedom of movement for its airmen in Lucknow city;

(d) whether it is a fact that sometime back Pakistan had refused permission to our own military couriers going to London for IAF spares to halt at Karachi; and

(e) if so, the reasons for allowing such facilities to Pakistan in view of Pakistan's belligerency and collusion with China?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): (a) and (b). No, Sir. On a special request by the Government of Pakistan, Government of India agreed to the staging flight of seven F. 86 aircraft through India with a refuelling halt at the civil airfield of Lucknow, namely Amausi during May 1968. The aircraft were allowed to stage through under Government of India control along the civil airline predetermined route.

(c) No, Sir.

(d) No, Sir. Our aircraft have also been staging through Pakistan whenever required with the consent of the Government of Pakistan.

(e) Does not arise.

श्री यज्ञ दत्त शर्मा: अध्यक्ष महोदय, जैसा कि मंत्री महोदय ने उत्तर में बताया—इस प्रकार की कोई छूट नहीं दी गई, लेकिन समाचार पत्रों में इस प्रकार की खबरें छपी हैं कि पाकिस्तान हमारे हवाई रास्तों का प्रयोग कर रहा है, हमारे हवाई अड्डे के ऊपर पाकिस्तान के सैनिक विमान उतरे हैं और उन के लोग लखनऊ के बाजारों में पकड़े गये हैं। अब इन सारी चीजों के होते हुये हम